

COUNCIL OF STATES

Saturday, 28th March 1953

The Council met at two of the clock in the afternoon, MR CHAIRMAN in the Chair

ALLOTMENT OF TIME FOR CONSIDERATION OF APPROPRIATION BILLS

(1) THE PATIALA AND EAST PUNJAB STATES UNION APPROPRIATION BILL, 1953.

(2) THE PATIALA AND EAST PUNJAB STATES UNION APPROPRIATION (VOTE ON ACCOUNT) BILL, 1953.

(3) THE APPROPRIATION (No. 2) BILL, 1953.

MR. CHAIRMAN: In pursuance of sub-rule (2) of Rule 162 of the Rules of Procedure and Conduct of Business in the Council of States, I have allotted time for the completion by the Council of all stages involved in the consideration and return of the Bills specified below including the consideration and passing of amendments, if any thereto, as follows:—

The Patiala and East Punjab States Union Appropriation Bill, 1953—30 minutes

The Patiala and East Punjab States Union Appropriation (Vote on Account) Bill, 1953—15 minutes.

The Appropriation (No. 2) Bill, 1953—1 hour.

After that we take up the Hyderabad Currency legislation.

Dr Katju.

THE SCHEDULED AREAS (ASSIMILATION OF LAWS) BILL, 1953

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Sir, I beg to move:

“That leave be granted to introduce a Bill to assimilate certain

laws in force in the Scheduled Areas to the laws in force in the districts of Nowgong and Sibsagar in the State of Assam.”

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to assimilate certain laws in force in the Scheduled Areas to the laws in force in the districts of Nowgong and Sibsagar in the State of Assam.”

The motion was adopted

DR K N KATJU Sir, I beg to introduce the Bill

THE PATIALA AND EAST PUNJAB STATES UNION APPROPRIATION BILL, 1953

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): Sir, I move:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of the financial year 1952-53, as passed by the House of the People, be taken into consideration.”

I don't think it is necessary for me to make a speech on this Supplementary Demand. We have already supplied to all the Members a statement about the Supplementary Demands for Grants and explanations have been added to each Supplementary Demand and I don't think I should take the time of the House in elucidating those points which are contained in the Supplementary Demands for Grants. Sir, I move

MR CHAIRMAN. Motion moved:

“That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Patiala and East Punjab States Union for the service of the financial year 1952-53, as passed by the